

**Central Electricity Regulatory Commission
New Delhi**

Petition No. 344/MP/2020

Subject : Petition under Sections 79(1) (c) and (f) of the Electricity Act, 2003, seeking adjudication of transmission charges by Respondent No.1, MSETCL.

Date of Hearing : **17.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Petitioner : Ratnagiri Gas and Power Private Limited (RGPPL)

Respondents : Maharashtra State Electricity Transmission Company Limited (MSETCL) and 4 Others

Parties Present : Ms. Swapna Seshadri, Advocate, RGPPL
Ms. Ritu Apurva, Advocate, RGPPL
Shri Karthikeyan Murugan, Advocate, RGPPL
Ms. Sanjeevani Mishra, Advocate, RGPPL
Shri Samir Malik, Advocate, MSEDCL
Ms. Nikita Choukse, Advocate, MSEDCL
Shri Tushar Mathur, Advocate, MSEDCL
Ms. Himani Yadav, Advocate, MSEDCL

Record of Proceedings

The order in the present Petition was reserved on 16.4.2024. However, the order could not be issued prior to Shri P.K. Singh and Shri Arun Goyal, Members, demitting their offices. Accordingly, the matter is listed for the hearing today through video conferencing.

2. The learned counsels for the parties submitted that the pleadings had been completed and arguments were heard. They requested the Commission to issue the order based on the information already on record.

3. Considering the submissions of the learned counsels for the parties, the Commission reserved the order in the matter.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

